

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 1373/99

New Delhi, this the 16th day of July, 2001

HON'BLE SHRI GOVINDAN S. TAMPI, MEMBER (A)
HON'BLE SHRI SHANKAR RAJU, MEMBER (J)

S/Shri Ashok Kumar, S/o Shri Parlahad

2. Ram Rattan, S/o Shri Ram Dass
3. Banwari Lal, S/o Sh. Bhullan Ram
4. Babu Lal, S/o Shri Mullan
5. Hari Chand S/o Shri Honi Lal
6. Kishori Lal, S/o Shri Roop Lal
7. Thakur Dass, S/o Shri Devi Dass
8. Ram Charan, S/o Shri Babu Lal
9. Nandeen Singh, S/o Shri Bachan Singh
10. Moti lal, S/o Shri Pal Chand

...Applicants

All are working as Washerman under Army Hospitals, R.R. Delhi Cantt-10 and their particulars are stated in Annexure-5)

(By Advocate Shri Yogesh Sharma)

V E R S U S

1. Union of India : through

The Secretary
Ministry of Defence,
Govt. of India, New Delhi

2. The Chief of the Army Staff
Army HQ, Sena Bhawan, New Delhi.

3. The Commandant
R.R.Hospital, Delhi Cantt.

...Respondents

(By Advocate Shri S.M.Arif)

O R D E R (ORAL)

By Hon'ble Shri Govindan S. Tampi,

During the course of hearing Shri Yogesh Sharma, learned counsel indicated that a number of similar matters have been disposed of by the Tribunal with the directions that the representations filed by

the applicants may be dispose of. He seeks only similar directions in this case as well. Shri S.M.Arif, learned counsel for the respondents has no objection for passing of such directions.

(FT)

2. Noting the above, it is directed that respondent-1 shall dispose of the representation filed by the applicant on 19-4-99, which is placed at page No.19 (Annexure A-1) of the OA with in a period of three months from the date of a receipt of a copy of this order, if not already disposed of.

3. OA is accordingly disposed of.

/vikas/

S. Raju

(Shankar Raju)
Member (J)

Govindan S. Tampli

Member (A)